

**HARYANA VIDHAN SABHA SECRETARIAT**  
**NOTIFICATION**

**The 25<sup>th</sup> August, 2011.**

No. HVS-LA-73/2011/60                      The following order by the Governor of Haryana dated the 25<sup>th</sup> August, 2011 is published for general information :-

“I, JAGANNATH PAHADIA, GOVERNOR OF HARYANA IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF SUB-CLAUSE (a) OF CLAUSE (2) OF ARTICLE 174 OF THE CONSTITUTION OF INDIA, DO HEREBY PROROGUE THE HARYANA VIDHAN SABHA.

DATED, CHANDIGARH,  
THE 25<sup>TH</sup> AUGUST, 2011

JAGANNATH PAHADIA  
GOVERNOR OF HARYANA.”.

SUMIT KUMAR,  
SECRETARY.

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Endst. No. HVS-LA-73/2011/ 17226

Dated Chandigarh, the 25<sup>th</sup> August, 2011.

Copy forwarded to :-

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7. The Secretaries of all State Legislative Assemblies/Councils in India;
8. The Secretary to Government of India, Ministry of Law, Department of Legal Affairs, New Delhi;
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25. The Director, Public Relations Department, Haryana, Chandigarh;
26. All Press Representatives accredited to the Haryana State;
27. The Secretary to Governor, Haryana, Chandigarh;
28. The Accountant General (Audit) , Haryana, Chandigarh; and
29. The Advocate General, Haryana, Chandigarh,

for information.

**SECRETARY.**